

Case :- BAIL No. - 2776 of 2020

Applicant :- Siddharth Varadarajan (Anticipatory Bail)

Opposite Party :- State Of U.P. & Another

Counsel for Applicant :- Amrendra Nath Tripathi, Surangama Sharma

Hon'ble Jaspreet Singh, J.

In view of the guidelines laid down by this Court, the urgent bail applications have been directed to be heard through Video Conferencing. Learned Counsel for the applicant had made an application for urgency which was placed before the Hon'ble the Senior Judge which has been allowed on 02.05.2020 and it is in this fashion that this bail application has been placed before this Court.

The Court has heard the Senior Advocate Sri I.B. Singh assisted by Ms. Surangama Sharma, learned counsel for the applicant and Shri J.S. Tomar, learned AGA through video conference.

After arguing at some length, the Court had called upon the learned A.G.A. to make his submissions. The learned A.G.A. has also filed certain brief submissions through e-mail which have been taken on record and Sri Tomar has drawn the attention of the Court and submitted that in respect of the aforesaid First Information Report the charge sheet has been prepared bearing No. 269 of 2020 dated 03.05.2020. During the course of the submissions, Sri J.S. Tomar has submitted that as per his instructions, the said charge sheet has been filed in the Court today and thus, once the charge sheet has been filed, the cause of the applicant to press his application for anticipatory bail does not survive. This position is disputed by the learned Senior Advocate Sri I.B. Singh.

Considering the aforesaid, this Court directs the learned counsel for the applicant to provide a complete set of the anticipatory bail application to Sri J.S. Tomar, the learned A.G.A. on his e-mail by the end of the working hours today. The learned A.G.A. shall seek and complete his instructions and shall respond to the bail application which shall be taken up at 11.05.2020.

The learned A.G.A. shall also bring on record all materials including the filing of the charge sheet in Court as submitted by him during the course of the submission. A copy of all the materials shall be provided to the learned counsel for the applicant in advance on their e-mail so that they can

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appropriately respond.

List/put up this matter on 11.05.2020 at 11:00 AM before the appropriate Bench.

This matter may not be treated to be part heard/tied up to the Bench.

Order Date :- 8.5.2020
Asheesh